

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-120
IB-993(ND)/2020

IN THE MATTER OF:

M/s. Golden Homeland Agencies LLP

Vs.

M/s. Indiabulls Real Estate Limited

...OPERATIONAL CREDITOR

...CORPORATE DEBTOR

SECTION

U/s 9 IBC code 2016

Order delivered on 01.03.2021

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC

: Mr. Tushad Cooper, Sr. Adv. Mr. Vishal Shriyan,
Ms. Aakashi Lodha, Mr. Ravi Raghunath, Advocates

For the Respondent

: Mr. Sumesh Dhawan and Vatsala Kak, Advocates

ORDER

Both the sides are present. It is submitted by the counsel for the Corporate Debtor that a DD for an amount of Rs. 2.7148474 after TDS deduction amounting to Rs. 9,51,526/- is handed over to the Operational Creditor and matter has been settled. The same is confirm by the counsel for the Operational Creditor and prayed to withdraw the petition. The prayer is allowed. The petition is **dismissed as withdrawn.**

- sd -

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

- sd -

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)